THE DEPUTY CHAIRMAN: Now you have discussed the matter with the Chairman in his chamber and, according to the discussion there, I adjourn the House for lunch till 2.30 P.M.

The House then adjourned for lunch at six minutes past one of the clock.

The House reassembled after lunch at thirtythree minutes past two of the clock, The Vice-Chairman (Shrimati Sushma Swaraj) in the Chair.

RE. BOMB EXPLOSION AT THE R.S.S. HEADQUARTERS AT MADRAS ON THE 8TH AUGUST, 1993- -Contd.

SHRI V. GOPALSAMY: Madam, I was on my legs. I did not complete my submission.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Yes, you were on your legs. Kindly complete you submission.

SHRI V. GOPALSAMY: Madam, the most unfortunate, tragic, gruesome bomb blast, which has devoured 11 lives, has shocked the entire country. Now, the Chief. Minister has stated that she has informed the Home Minister that the investigation may be conducted by the CBI. I don't doubt the capability of the Tamil Nadu police force. At times it is more capable than the Scotland Yard people. It is known for its capability and integrity. Then for what reasons does the Chief Minister of Tamil Nadu say, "It may be investigated by the CBI?" The reason is very simple. The people of Tamil Nadu have lost confidence in the Tamil Nadu police for so many reasons. Whenever murders, cold-blooded murders were committed, newspaper offices were ransacked by the hoodlums of the ruling regime, the ruling junta. The hands of the police were tied. Even on the 7th August, two days back a reporter, Mr. Shanmugasundaram of the weekly "Nakkeeran" was brutally attacked by a mob belonging to the rulling regime. His four fingers were severed over a critical write-up in that Weekly 'Nakkeeran" Therefore, people have lost faith in the police of Tamil Nadu. Therefore, the Chief Minister now wants to shirk her responsibility and says it may be investigated by the CBI. That means she has made a confession that her department, her porfolio under which the police is functioning, has become important. She has confessed that the Tamil Nadu Government is not capable of tackling the situation. She has confessed that the law and order situation in the State has failed. She has confessed that people have lost faith in the police of Tamil Nadu. Therefore, now she says that it may be investigated by the CBI. My point is whoever may be the culprit, he should be booked. The investigation should be done thoroughly. Therefore, when she says that the CBI may investigate and Mr. Rajesh Pilot says we are reluctant, there will be delay. Is it that both the Central Government and the State Government are trying to wash their hands off? Therefore, we want to know in whose court the ball is. because the situation is tense and in some places communal tension is also growing. Fanatics are whipping up the sentiments of the masses in some places. Therefore, because of the failure of the law and order machinery in Tamil Nadu—the confession of the Chief Minister herself that it may be investigated by the CBI—we could see the grave situation that is prevailing in the State of Tamil Nadu. My point, therefore, Madam is: when I express by condolences to the members of the grieved family, I would say the incident could have been averted. The police could have averted it, Caution was given by the Home Ministry. But, thousands and thousands of police personnel and top officers go wherever the Chief Minister goes. They are taken along with her wherever she goes. top police officers, the DIGs, the IGs, all accompany her on her trips. Therefore, they are not able to look after their own duties. This is the reason for the malady of the police in Tamil Nadu today. This is my accusation against the State Government. Anyhow, the investigation, whether done by the State police or the CBI, should be done thoroughly. If they say that it should be taken over by the CBI, the confession statement

should be admitted by the Central Government. Then you can deploy the CBI to investigate. This is my point. Thank you.

SHRI CHIMANBHAI MEHTA (Gujarat): Madam Vice-Chairperson, this is a very tragic incident that has happened so soon after the Bombay blast and whether the blood that flows is of the RSS volunteers or of anybodyelse, it is human blood. The people who engineered this bomb blast are suspected to be, although not identified, fundamentalists. There is a name being floated of one gentleman who has been mouthing that they would take revenge for the Babri Masjid demolition and that the Shankaracharya Mutt would also be blown up. Now this is another kind of fundamentalism that is going on in India and is unleashing terrorism. Immediately after the Bombay blasts, here in this House, I had an opportunity to draw the attention of our Home Minister that the Dubai based Mr. Dawood IbTahim has been encouraging this kind of activities. Of course, many people did not want to speak about it. Mainly the BJP does it. But those people who were arrested in connection with the bomb blast at Bombay had admitted that they got RDX. through Mr. Dawood Ibrahim. Therefore, we should have started the extradition process much earlier. In fact, why was his passport renewed in 1989 when he had fled the country in 19S4 although at that time he had a valid passport? It was renewed again. Madam, there is a nexus—I don't like to use the word repeatedly—of the politicians and the mafias and now they are indulging in this kind of fundamentalism. I was a little surprised, a little astounded, in the morning when I read that Ms. Jayalalitha, the hon. Chief Minister of Tamil Nadu had offered to hand over the enquiry into the bomb blast to the CBI because, according to her, there are national ramifications of the situation. Perhaps it may be so. But does it mean that there are no local ramifications? The national mafias would operate through the local mafias. The terrorists at the national level would operate through a local machinery. And, therefore, the question of any connection between the ISI and the LTTE can be better established by the Tamil Nadu Police. I do understand Mr. Advani asking for a CBI enquiry because he looks at it from the national angle. There are likely to be wide ramifications and the situation should become very clear. But how do you say that there are no local ramifications? Ms. Jayalalitha abdicating her responsibility is also a thing which requires to be looked into. Each one wants to escape. I did condemn the Babri Masjid demolition. Yesterday, I was reading the speech of Dr. Murli Manohar Joshi in the USA where he was praising Swami Vivekananda and saying that Vivekananda's interpretation of Hindu philosophy is his philosophy. But, anyway, if we are critical about them, we are equally critical about those people who have sympathy for the Muslim fundamen talists and the mafias. I can understand the sympathy for a fundamentalist philosophy. But when it degenerates and establishes connection with the mafias, then this thing must be condemned by all the people: wherever it happens, it must be condemned. The Centre has warned the entire country today to be vigillant as more blasts might take place. Therefore, it is necessary that we become communally harmonious at the political level so that we can tackle the issue of fundamentalism and the link between fundamentalism and the the mafias can be broken. Thank you very much madam.

SHRI S. MUTHU MANI (Tamil Nadu): Madam, thank you for providing me this opportunity. The bomb explosion at the RSS office at Chetpet in Madras on 8th August was very unfortunate. We are shocked over the tragedy that left 11 persons dead and some injured. On behalf of the AIADMK, I offer my heart-felt condolences to the bereaved families. Our hon. Chief Minister has taken a very serious note of this tragedy and has ordered the administration and police to keep vigil so that the anti-national elements do not create problems at this point of time. With the heart of a mother. our hon. Chief Minister has sanctioned Rs. 1 lakh to each of the families of the deceased persons and has ordered enough compensation and medical . treatment to the injured. The Tamil Nadu Police swung into action to identify and catch the culprits responsible for the blast.

1 would like to make a few things clear to this august House. Our hon. Chief

[Sh. S. Muthu Mani]

Minister rushed to Madras on hearing the news. She personally visited the site of the blast as also the injured persons who were in the hospital. She issued instructions for special care to be taken while treating the injured. She also consoled the bereaved families.

I would appeal to the Centre to do its best to apprehend the culprits behind this tragedy. Our beloved Member, Shri Gopalsamy, has asked why the Tamil Nadu Chief Minister demanded a CBI enquiry. I would submit, through you, Madam, that our hon. Chief Minister has demanded a CBI probe because of the inter-state find international dimensions of the case. When the State Government itself is demanding a CBI enquiry, there is no reason why the Centre should be reluctant. Refusal by Centre will set a bad precedent. When the States object, the Centre forces CBI enquiry in certain cases. This is the dual policy of the Centre.

Our hon. Chief Minister has said that it is parallel to the bomb blasts in Bombay and Calcutta. Even if the investigation proves that RDX explosive has not been used, it cannot be asserted that it has no parallel with the Bombay blasts because even in Calcutta RDX was not used. It would not be wise to think that anti-national elements will use the same method and explosive on every occasion.

Our hon. Chief Minister has maintained the law and order extremely well when most part of the country was in communal flames. Yet, to check the activities of the international terrorist gangs. our Chief Minister has asked for enough funds, i.e. Rs. 85 crores, for modenising the police force and to treat Tamil Nadu as a border State and to give more Coast Guard Wings. At least now, the Centre should heed the request of our Chief Minister.

Therefore. without any second thought. the Centre should order a CBI enquiry into the bomb blast in Madras and help the Tamil Nadu Government to bring the culprits to book and avert such tragedies anywhere in the country in the future.

One more submission, Madam. In spite of the fact that our hon. Chief Minister is high on the hit-list, she has risked her own life to end terrorism in Tamil Nadu. Even the Centre has accepted this fact. It is unfortunate that some Members like Shri Gopalsamy, Shri S. K. T. Ramachandran, beloved brother Shri Viduthalai Virumbi, tried to play politics at this hour of tragedy. All the allegations levelled by them against our Chief Minister are politically motivated and totally false.

Thank you, Madam.

SHRI MURLIDHAR CHANDRAKANT BHANDARE (Maharashtra): Madam Chairperson. I rise to express my very deep sense of shock and sorrow. We condemn all violence. But we condemn with all the emphasis at our command the terrorist violence. I have repeatedly been saying in this House that international terrorism has reached the shores of our motherland and 1 think this is not a matter which has to be debated as to how we can apportion the blame on the State Governments or on the Central Government but, as a nation, we must rise to the occasion and accept the challenge.

I sometimes feel and I am at a loss to understand why such a demand is made that this enquiry should be done by the CBI or that enquiry should be done by the State Police. 1 think this is one matter where every investigating agency must join hands and work in great harmony and cooperation with every other investigating agency. I have a theory which I advocated in regard to the 'Bombay I lasts that up to Memon and below, it is only the local police who can trace the culprits and I would request the State of Tamil Nadu not to abdicate its responsibility because their police know who were engaged, who were likely to be involved in such a heinous crime, Above Memon, when it goes to the CBI. it may go to the RAW, it may go to the Interpol and it may go to any other international agency, and then the larger ramifications come in. To give an illustration, if we have to catch the hand, the hand is local and if we have to catch the brain, the brain is outside the country. I do not know why we are feeling a little

hesitant to make a mention of it even. But I have not the slightest doubt, as one who has made some study of international terrorism, that there is the hand of the 1SI in this. There is no use going into the question as to what explosives were used at the World Trade Centre in New York or in the Stock Exchange building in Bombay in the present bomb blast.

The point is that this is a very, very deliberate, a very shameful and a very conscious attempt to divide the nation. Therefore, to. all the people here and to all our countrymen outside we must say wholeheartedly that they must remain in control of their passions. This is not the time to fight amongst ourselves, but this is the time to fight the common enemy who is not in our country.

Therefore, I hope that the Central Government and the State Government would rise to the occasion. But I am really surprised that they have no advance information on this. One can expect this in regard to Bombay because this thing happened for the first time there and now we are on the alert and I think it is a matter of serious lapse that we do not get any advance information, particularly considering the crucial day on which these things happen, the crucial places where these things occur.

I think the time has come now for all of us to be more determined and, above all, to be eternally vigilant in these matters. Thank you.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Now, Mr. Jagdish Prasad Mathur.

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश) : महोदया, बहुत सी बात कही जा चुकी हैं। अभी भंडारे साहब ने जो कुछ कहा मैं उससे 90 फीसदी सहमत हूं। जो टारगेट बनाया गया राष्ट्रीय स्वयं सेवक संघ के कार्यालय को और पता नहीं ये बाबा कौन है, मैं नहीं जानता। लेकिन उनके बयानात छपते रहे हैं। लोगों ने कहा है कि संघ के कार्यालय और मठ के ऊपर कुछ न कुछ आक्रमण होगा। उससे लगता है कि षड्यंत्र पहले से था। षड्यंत्र के दो हिस्से हो सकते हैं। एक, बाहर का कोई दिमाग काम कर हो और उसके एजेंट काम कर रहे हों और बाहर के एजेंट के साथ स्थानीय एजेंट भी हो, उनका सहयोग भी हो। दोनों के मेल बिना ऐसा कभी होता नहीं। हम केवल देख लें कि दो टारगेट क्यों रखे गये हैं तो बात साफ हो जाती है। कोई भी भारतीय इस प्रकार का विद्वेष फैलने नहीं देगा। आई एस०एस० इस्लामिक सेवक संघ काम कर रहा था, उसे बैन कर दिया गया। उन्होंने गुप्त रूप से काम करना प्रारंभ कर दिया। दूसरा मैं यह भी याद दिलाना चाहता हूं कि इसी सदन में और बाहर भी कहा गया—कई बार जानकारी दी गयी कि पाकिस्तान के डिप्लोमट खासतौर से केरल में, साउथ में जाते रहे हैं, छुपछुपा कर जाते रहे हैं। यह भी सत्य हमारे सामने है। इस सारी पृष्ठभूमि में देखे तो यह मानना पड़ेगा कि पाकिस्तान केवल कश्मीर और खालिस्तान समर्थक पंजाब के लोगों के बीच में अपना कार्य करेगा, यह केवल राजनैतिक अज्ञान ही होगा। जिस दिन पाकिस्तान ने कश्मीर में और पंजाब में हरकते शुरु की, उसी दिन से सरकार को सावधान हो जाना चाहिये था कि उसके पैर केवल इन दो राज्यों तक ही सीमित नहीं रहेंगे, बल्कि सारे देश में फैलेंगे। स्वाभाविक है कि जब कोई विरोधी राष्ट्र या विरोधी राज्य चाहता है किसी देश को डिस्टेबलाज करना तो वह किसी एक हिस्से में, किसी एक क्षेत्र में अपनी हरकतें सीमित रखें, यह संभव नहीं है। गृह मंत्री महोदय

(श्री जगदीश प्रसाद माथुर)

यहां मौजूद हैं। उनके पास जानकारी होगी और चाहूंगा कि उस जानकारी को वे सभा पटल पर रख दें। मेरी जानकारी के अनुसार गृह मंत्रालय के पास जानकारी है कि पाकिस्तानी एजेंट देश के कोने कोने में सक्रिय हैं। उस सक्रियता का रूप कभी मुंबई विस्फोट के रूप में सामने आता है, कभी कलकत्ता में सामने आता है और उसी श्रृखला में मद्रास का परसों का विस्फोट है। खेद है कि गृह राज्य मंत्री पायलट जी ने कहा है कि हर चीज की जांच सी० बी० आई० द्वारा नहीं करायी जा सकती है। इसका अर्थ मैं समझता हूं कि वह यह चाहते हैं कि इसकी गम्भीरता को किसी प्रकार से कम करके दिखाया जाए। यह बम्बई और कलकत्ता के विस्फोटों से सम्बद्ध नहीं है अर्थात् यह उस श्रृंखला का हिस्सा नहीं है जो पाकिस्तानी एजेंट यहां कर रहे हैं। यह उनका दिखलाने का एक अभिप्राय है जो अत्यंत दुखद है, अत्यंत गलत है। यदि सच्चाई की ओर बढ़ते हुए कदमों की तरफ से आंख मोड़ ली जाए तो नतीजा कभी अच्छा नहीं होता इसलिए मैं बड़ी विनम्रता से पायलट जी या जो गृह मंत्री है उनसे कहना चाहता हूं कि इस मसले को केवल क्योंकि आर० एस० एस० का है इसलिए छोटा करके देखने में देश का लाभ नहीं होगा। उल्टे पुलटे बयानात कुछ कांग्रेस के एकध ने दिये मैं उनकी चिंता नहीं करता। लेकिन इस मसले को छोटा समझकर न किया जाए और इसको बाकायदा बम्बई और कलकत्ता के साथ जोड़कर एक श्रृंखला के रूप में देखा जाना चाहिए। यद्यपी बम्बई से जुड़े हुए मुजीरत अभी भी विदेशों में है, दाउद को अभी तक पकड़कर लाया नहीं जा सका है। मैं नहीं समझता कितनी कोशिश की गयी है लेकिन खेद है अन्य आर्थिक मामलों से संबंधित मुजरिम जो है उनको तो मिडिल ईस्ट के देशों ने वापस कर दिया है, मैं नाम नहीं लेता चाहे हिन्दुजा थे, उनको वापस करने की बात है। दाउद को भेजना नहीं चाहते, अन्य किसी व्यक्ति को भेजना नहीं चाहते तो मेरा आग्रह यह है कि जो भूल आपने दाउद के मामले में की है उस प्रकार की भूल अब उस प्रकार की अवहेलना इस मामले में नहीं की जाना चाहिए। आपको चाहिए कि यदि किसी विदेशी तत्व का अथवा विदेशी तत्व जो बाहर जा सकते है उनका कहीं पर इशारा मिलता है तो उस पर रोक लगायी जाए अन्यथा अगर वे किसी तरह से भाग गये, जैसे दाउद तो भाग ही गये तो वह चीज नहीं होनी चाहिए और इस मामले को एक विस्तृत रूप से देखा जाए, छोटा मामला करके जैसा कि पायलट के ब्यान से लगता है, नहीं देखा जाना चाहिए।

अब मेरे सभी सहयोगियों ने सी० बी० आई० की बात कही है। मैं वह बात दोहराता नहीं हूं। सी० बी० आई० जैसा कि भंडारे साहब ने कहा अथवा जो अच्छी अच्छी एजेंसीज हैं सबके माध्यम से कलप्रिट्स को पकड़ा जाना चाहिए जिससे आगे इस प्रकार की स्थिति पैदा न हो। सारे देश में एलर्ट किया है। बहुत अच्छा किया है। लेकिन एलर्ट करने मात्र से नहीं होगा। जहां जहां पाकिस्तानी अड्डे हो सकते हैं, जहां जहां ये हो सकते है उन पर अभी से नजर रखना और उनके खिलाफ कार्यवाही करना अत्यंत आवश्यक है। एक एक फुटकर करके मामले को न देखा जाए।

प्रो. आई.जी. सनदी (कर्णाटक) : आदरणीय उपसभाध्यक्ष महोदया, आपने जो मुझे बोलने का समय दिया उसके लिए में आपका आभारी हूं।

भारत देश आज अराजकता, अशांति और अनेकता फैलानेवाली देशविघटनकारी ताकतों का शिकार हो गया है। मद्रास, सिकंदराबाद, कलकत्ता, बम्बई के बम ब्लास्ट्स जो है इसके ज्वलंत उदाहरण हैं। सत्य, अहिंसा की इस पावन धरती में भयावह वातावरण फैलानेवाले पापी कड़ी सजा से बचते जा रहे हैं। बेगुनाहगार मारे जा रहे हैं। भयावह वातावरण से पापियों के पाप के बोझ से मुझे आश्चर्य होता है कि कल धरती मां भी कांप उठी, अर्थक्वेक यहां पर हो गया। गाली, गोली, हत्या आज का युगधर्म बन गया है। यह बड़े दुख की बात है। अब करें क्या? अब हमें जागते रहना है। कैसे जागें। मैं अपनी बातों में वह नहीं देना चाहता हूं। डी.वी.जी. एक कन्नड़ के बहुत बड़े प्रसिद्ध कवि हैं, उनकी जुबान में यहां बयान करना चाहता हूं। उन्होंने कहा था -

*एच्चरिख लोकदली मत्सरते तुंबिहुदु, होशियार रहिए इस लोक में, आज मात्सर्य फैला हुआ है।

*विधिय कै कत्ति बलु हरित वागिहुदु, विधि के हाथों की तलवार बड़ी तेज धार वाली है।

*दैव निन्न बाइयोबु मिठाई इट्टोड नुंगदिरु, अगर किस्मत तुम्हारे मुंह में मिठाई भी रखती है तो उसे मत खाइयी क्योंकि

*अदरल्ली नंजु इद्दीतु नोडू।

खोलकर देखो कहीं उसमें जहर न फैला हो। आंखें खोलकर देखो। अगर आंख हमारी खुल गयी तो मैं समझता हूं कि इस देश में रहने वाली विद्या जो विवाद के लिए खर्च होती है, धन जो मद के लिए खर्च होता है, शक्ति परेषां परिपीड़नाय, जो हम खर्च करते है इसको बदलकर माहौल को अच्छे ढंग से अगर हम बनाएंगे तो हमारी विद्या दानाय, धन दानाय, शक्ति परेषां परिपालनाय बनेगी। तो मैं समझता हूं कि इस तरह का नया सबेरा भारत के प्रांगण में लाने की आज सख्त जरूरत है। मरने वाले जो होते हैं बम ब्लास्ट्स में मैं नहीं कहता हूं कि वे किसी पार्टी के होते हैं, किसी मजहब के होते हैं, किसी धर्म के होते हैं।....उमा भारती के घर में जो बम ब्लास्ट हुआ, मैं नहीं कहता कि उस पार्टी वालों की हत्या होती है। आर०एस०एस० के आफिसेज में कहीं बम ब्लास्ट होता है, मैं यह नहीं कहता कि आर.एस.एस. वालों की हत्या होती है।

3.00 P.M.

मेरी नजरों में अगर कोई भी मर जाता है, भारतवासी मर जाता है। ऐसे ही बेगुनाहगारों को बचाने के लिए मेरा भारत सरकार से अनुरोध है कि अपराधियों को कड़ी से कड़ी सजा देने के लिए जो कारगर इनवेस्टिगेशन करवानी है, वैसी इनवैस्टिगेशन करायें और जो पापी है, गुनाहगार है, उनको कड़ी से कड़ी, सख्त सजा देने का प्रयत्न करें।

अंत में आपने जो मुझे बोलने का अवकाश दिया, उसके लिए मैं आपका आभारी हूं। धन्यवाद।

श्री प्रमोद महाजन : उपसभाध्यक्षजी, मुझे केवल संक्षेप में तीन मुद्दों की ओर गृह मंत्री और सदन का ध्यान आकर्षित करना है।

[श्री प्रमोद महाजन]

मद्रास में राष्ट्रीय स्वयं सेवक संघ के जिस कार्यालय में बम-विस्फोट हुआ, वह केवल राष्ट्रीय स्वयं सेवक संघ का कार्यालय नहीं था, कुछ लोग वहां स्थाई रूप से निवास भी करते थे। इनमें जो लोग वहां निवास करते थे और जो भाग्य से वहां उस घटना के समय किसी कार्यक्रम में होने के कारण उस दुर्घटना में नहीं थे, उनमें हिंदू मुनानी के वहां के नेता, राम गोपाल जी का नाम है। यह एक ऐसे नेता हैं, जिन पर गत एक वर्ष में तीन बार हमला हो चुका है। और इतना ही नहीं कि तमिल नाडू की कुछ संस्थाओं ने राम गोपाल को मारने के लिए या बम के द्वारा उनको खत्म करने के लिए दो लाख रुपयों का इनाम भी सार्वजनिक रूप से घोषित किया था।

वह थोड़ी देर पहले उस स्थान से निकल गये थे और इसलिए मुझे लगता है कि जिस व्यक्ति के बारे में सार्वजनिक रूप से यह घोषित हो उस व्यक्ति के निवासस्थान पर बम-विस्फोट होने की संभावना होती है और जितना ध्यान देना चाहिए था, उतना इसकी ओर नहीं दिया गया। मैं इसकी ओर गृह मंत्री जी को ध्यान आकर्षित करना चाहूंगा।

मेरा दूसरा मुद्दा यह है कि मुंबई के बम-विस्फोट पर जब मैंने यहां चर्चा को प्रारंभ किया था, तब मैंने यह कहा था कि यह बम-विस्फोट का अंत नहीं है, यह प्रारंभ है, इसकी एक कड़ी आगे चलती रहेगी और मैं पूरी जिम्मेदारी से यह कहता हूं कि मुंबई के पुलिस आयुक्त के पास जो कुछ लोग पकड़े गये हैं, उनमें से कुछ लोगों ने यह बयान दिये हैं कि यह बम-विस्फोट की हमारी योजना केवल मुंबई से संबंधित नहीं है और खास करके आने वाले साल 1994 में अनेकों और शहरों में इस प्रकार के बम-विस्फोट करने की योजना उनकी बनी थी। इस प्रकार का बयान मुंबई पुलिस कमिश्नर के पास, जिन लोगों को पकड़ा गया है, उनके द्वारा आया है। समाचार-पत्रों में भी यह छप चुका है।

मुझे लगता है कि केवल आज मद्रास में ही नहीं, इसके बाद भी इस देश में इस प्रकार की दुर्घटनायें होने की संभावना है। तो कम से कम मुंबई बम-विस्फोट में मुंबई पुलिस के पास जो भी जानकारी इकट्ठी हुई हो, उसके आधार पर भले ही सार्वजनिक रूप में आवश्यक न हो, तो सार्वजनिक रूप में न करें, लेकिन ठीक ढंग से हम जिन शहरों का इनमें समावेश होने की संभावना है, मुंबई के पुलिस कमिश्नर के अनुसार उन शहरों की ओर ध्यान देने का कोई विशेष प्रावधान करें, मुझे नहीं लगता है कि सरकार इस चीज को कर रही है।

तीसरा मुद्दा में यह रखना चाहूंगा कि इन सारे बम-विस्फोटों के पीछे पाकिस्तान या और किसी का दिमाग हो सकता है, यहां के किसी संगठन का हाथ हो सकता है, लेकिन उसके साथ-साथ धीरे-धीरे हिंदुस्तान में राजनीति का जो अपराधीकरण हो चुका है, यह अपराधीकरण भी ऐसे बम-विस्फोटों की जड़ तक जाने से हमें रोक रहा है।

इसलिए मैं यह चाहूंगा कि इसको अगर हम पूरे रूप में देखें, तो मुंबई, कलकत्ता के बम विस्फोट में कम से कम दाऊद इब्रहीम का नाम लिया गया है। जगदीश जी ने बिलकुल ठीक कहा, उसमें नाम छिपाने की जरूरत नहीं है, उसमें

कोई गल्ती नहीं है, लेकिन अगर सरकार चाहे तो निरंजन शाह को यहां ला सकती है, तो वहां से दाऊद इब्राहीम को यहां लाना कोई मुशिकल नहीं है। लेकिन पता नहीं कि सरकार इसमें क्यों कतराती है और इतना ही नहीं, इससे संबंधित आज समाचार-पत्र में एक खबर छपी है और मैं सदन का ध्यान आकर्षित करना चाहूंगा - एक प्रशिद्ध समाचार-पत्र में यह लिखा है कि संयुक्त अरब अमीरात में जो हमारे वहां के एंबैसेडर थे और जिनका दाउद इब्राहिम से किसी न किसी प्रकार का संबंध है, ऐसा आरोप था. जो विन चड्ढा को सुरक्षा देते थे· इस प्रकार का आरोप था तीन साल का उनका कार्यकाल खत्म होने के बाद वह हिन्दुस्तान आए। वह जिस प्रकार उन्होंने वहां काम किया दाउद के पक्ष में वह देख कर ... (व्यवधान)

SHRI V. GOPALSAMY: Win Chadha?

श्री प्रमोद महाजन : विन चड्ढा और दाउद इब्राहिम दोनों को जो मदद वहां के एंबैसेडर ने की एक्स-एंबैसेडर मैं कह सकता हूं, वह यहां आने· के बाद उनको हमारे विदेश मंत्रालय ने कोई विशेष काम नहीं दिया उनकी सारी सीक्रेट फाईल देखते हुए, अब आश्चर्य यह हो रहा है कि उसी अधिकारी को फिर से संयुक्त अरब अमीरात में एंबैसेडर भेजने की योजना बनी है और कुछ लोग आग्रह से उनको भेज रहे है। मैं ध्यान इसलिए आकर्षित करना चाहता हूं कि आज तक हिन्दुस्तान के विदेश मंत्रालय के इतिहास में एक ही बार कौल ऐसे व्यक्ति हैं, जिनको दोबारा मास्को भेजा गया था। उनका अपवाद छोड़ कर किसी ऐंबैसेडर को दोबारा उसी स्थान पर भेजने की कोई परिपाटी नहीं है। मैं यह चाहता हूं कि अगर यह एंबैसेडर जिनके बारे में सरकार को भी यह आशंका है कि यह दाउद इब्राहिम और विन चड्ढा से मिला है, उसको अगर वहां भेजें, सिर्फ में यह बताना चाहता हूं, इस घटना के साथ मैं यह बताना चाहूंगा कि अगर इस प्रकार हम करते रहे तो मुझे लगता है कि आप, हम सब सदन भले आज संवेदना मद्रास के लिए व्यक्त की है, कल बम्बई के लिए की थी, परसों हमने कलकत्ता के लिए की थी, घटनाएं होती रहेंगी। यह राजनीति का जो अपराधीकरण हो गया है और अगर दाउद इब्राहिम हमारे एंबैसेडर तय करने लगा तो मुझे लगता है कि यह बहुत गंभीर घटना होगी। इस विषय में अगर सरकार पूरी तरह से ध्यान दे तो शायद हम बच सकते हैं।

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Shri Austin.

SHRI M. A. BABY (Kerala): Madam, I do not want to take your time, but what Mr. Pramod Mahajan mentioned just now is a very serious matter. He has made a reference to a particular officer. He has said that the same person is being considered for being sent again to the U.A.E. as Ambassador. As far as I now, such a thing is done only in the rarest of rare occasions. I think this was done only in the case of Mr. T. N. Kaul. When these allegations are there against this particular officer, if the same person is going to be appointed again, we will have to conclude that Government has no concern for such serious incidents. *(Interruptions)*

SHRI KAMAL MORARKA (Rajasthan): Madam, it is an extremely serious thing. The Minister of State for Home Affairs may not be able to answer this question, but the matter is extremely serious. If the person concerned is mixed up with all these things and he is going to be sent again, where are we?

उपसभाध्यक्ष (श्रीमती सुषमा स्वराज) : मैं चाहूंगी कि जब गृह राज्य मंत्री जवाब दें तो.... (व्यवधान)

SHRI V. GOPALSAMY: It is a very serious matter. It is a matter of great concern. We are very much concerned about it.

उपसभाध्यक्ष (श्रीमती सुषमा स्वराज): जब गृह राज्य मंत्री अपना जवाब देंगे तो में चाहूंगी कि वह इसका जवाब दें।

SHRI M. A. BABY: My only submission is that Government should not proceed with this decision unless all doubts are cleared. It is a very serious matter. The Minister of State for Home Affairs is here. The Finance Minister is also here. I suggest that no decision should be taken in this particular matter unless all doubts are cleared. *(Interruptions)* The Finance Minister is there. He can take it up. *(Interruptions).*

उपसभाध्यक्ष (श्रीमती सुषमा स्वराज) : ठीक बात है, गृह राज्य मंत्री का जवाब हम सुनेंगे।

SHRI MENTAY PADMANABHAM: Madain, we should know whether the allegation made by Mr. Pramod Mahajan is true or not. Let the Minister or somebody from the Government react to *it,* whether it is true or not.

उपसभाध्यक्ष (श्रीमती सुषमा स्वराज) : जब होम मिनिस्टर जवाब देंगे...(**व्यवधान**) आप पेशेंस क्यों नहीं रख सकते हैं। जब होम मिनिस्टर जवाब देंगे तो वह इसके साथ डील करें।

SHRI V. GOPALSAMY: He has taken responsibility. He said it.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Mr. Gopalsamy, please sit down. Yes, Mr. Austin please.

SHRI S. AUSTIN (Tamil Nadu): Madam, our hon. Chief Minister came to know about the details of the incident only after reaching Dindigul. She immediately rushed to Madras and visited the site of the blast. She also undertook relief measures immediately. Our hon. Chief Minister has asked for a C.B.I. enquiry into the incident. The Union Minister of State for Home Affairs also visited the site and held discussions withe our hon. Chief Minister. She put off her election campaign by a day and ordered relief measures to be undertaken on a war-footing. Therefore, what our hon. Members, Mr. S. K. T. Ramachandran, Mr. Viduthalai Virumbi and Mr. Gopalsamy, have said is not correct and is far from the truth. One thing more. The television which is acting as an agent of the Central Government also did not give much coverage to the relief measures undertaken by the Government of Tamil Nadu

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Professor Saurin Bhattacharya. *(Interruptions).* Professor Saurin Bhattacharya, please conclude within two minutes and then I will ask the Minister of State for Home to please reply.

SHRI T. A. MOHAMMAD SAQHY (Tamil Nadu): 1 have given my name.

PROF. SAURIN BHATTACHARYA (West Bengal): Madam, what happened in Madras is really astounding in the face of the fact that enough previous warning was available with the police force throughout the country that the terrorists attacks, particularly explosions, might take place. One important thing that we must take into account is the failure of our police force, of whatever denomination it is. Even if it is CBI or any other force, we have seen its performance in regard to Bofors, in regard to JPC and other things. We have seen the failure of the Central police force in preventing such happenings anywhere in the country. Whatever has happened, the main culprits have not been brought to book as yet. A striking example was given by Mr. Pramod Mahajan about a particular Ambassador in the United Arab Emirates. Mr. Win Chadha and Dawood Ibrahim were there in the UAE but he did not inform this Government about their presence there. He did not inform the UAE Government also so that their extradition process could be undertaken by them. He was, therefore, discredited and had to leave the ambassadorship, though his normal tenure of

three years was over. Now in an unprecedented manner this thing is being done. The same Ambassador who is an accomplice of Mr. Win Chadha and Dawood Ibrahim, is being sent back again to the same field of activity. In Madras Shri Rajesh Pilot refused to institute a CBI enquiry. He refused it just because the State Government had asked for it. Or may be, he refused so that somebody may not say that he succumbed to the request of the State Government. They should give serious thought to everything and take a decision that can inspire confidence in the people. They should seriously apply their mind to improve the functioning of the police. They should not simply say that security is being 'beefed up. You have seen the ultimate result of beefing up of the police. Two buildings were demolished in the heart of Madras city. Therefore, the Government should be in a position to tell us how they will stop such things once and for all.

श्री मोहम्मद अमीन (पश्चिमी बंगाल): मोहतरम् वाइस-चैयरमेन साहिबा मद्रास में 8 तारीख को जो धमाके हुए में उसे कंडेम करता हूं और यह समझता हूं कि हम को अब और ज्यादा मोहतात हो जाना चाहिए ताकि इस किस्म की वारदात और न हों।

वाइस चैयरमेन साहिबा मुझे यह बात समझ में नहीं आती कि हुकूमत सी०बी०आई० के जरिए घटना की तहकीकात कराने से क्यों इंकार कर रही है क्योंकि तहकीकात से ही तो सच्चाई का पता चलेगा और फिर जो भी इस के लिए जिम्मेदार हो उसको सजा मिलनी चाहिए लेकिन हमारे मुल्क की बदकिस्मती यही है कि बड़े से बड़ा हादसा भी हो जाता है तो उसकी अव्वल तो ठीक तहकीकात होती नहीं और अगर तहकीकात होती भी है तो मुजरिमों को सजा नहीं होती। अब 6 दिसंबर को अयोध्या में जो वाकया हुआ, पूरा मुल्क कांप उठा और हिन्दुस्तान का दुनियां के सामने सिर झुक गया, लेकिन आज तक इस मामले का कोई इतमीनान-बख्श हल नहीं निकला। हुकूमत सिर्फ जुबानी जमा खर्च से काम ले रही है।

बम्बई में जब बम का धमाका हुआ था तो बहुत लोगों ने इस अंदेशे का इजहार किया था कि यह इंतकार्मी कार्यवाही हो सकती है। अब यह इंतकामी कार्यवाही थी या नहीं थी, इसका भी पता नहीं चला। यह वाकया जो हुआ है, इसमें जिन ताकतों का हाथ है आखिर उनका मकसद क्या है, यह मालूम होना चाहिए। पूरे मुल्क में इस वक्त फिरकापरस्ती एक जुनून की सूरत अख्तियार कर चुकी है। में उन लोगों में से हूं, जो हर किस्म की फिरकापरस्ती के खिलाफ हैं चाहे वह किसी कलर का हो किसी रंग का हो, किसी मजहब का हो क्योंकि फिरकापरस्ती से कोई मसला हल होने वाला नहीं है। ऐसा लगता है कि एक धमाका दूसरे धमाके को दावत दे रहा है। यह सिलसिला आखिर कब तक चलेगा? इसलिए हुकूमत को इस मामले में खुद ही ध्यान देना चाहिए था। अब 48 घंटे ऊपर हो गए। आखिर हम लोगों को खड़े होकर मांग करनी पड़ती है कि होम मिनिस्टर साहब बयान दें। इससे यह बात समझ में आती है कि हुकूमत को जितना चौकस रहना चाहिए उतनी वह चौकस नहीं है। पानी सिर से ऊंचा हो चुका है।

मैडम, उन ताकतों को जो इस मुल्क को बचाना चाहते हैं, मिलकर फरकापरस्ती के इस जुनन का मुकाबला करना होगा तभी हम लोग बच सकेंगे वरना बरबादी में कोई शक-व-शुबा नहीं है।

[श्री मोहम्मद अमीन]

†[شری محمد امین (مغربی بنگال): محترم وائس چیئرمین صاحبہ۔

مدراس میں ۸ تاریخ کو جو دھماکے ہوئے۔ میں اسے کنڈم کرتا ہوں اور یہ سمجھتا ہوں کہ ہم کو اب اور زیادہ محتاط ہو جانا چاہیئے تاکہ اس قسم کی واردات اور نہ ہوں۔

وائس چیئرمین صاحبہ۔ مجھے یہ بات سمجھ میں نہیں آتی کہ حکومت سی۔بی۔آئی کے ذریعہ گھٹنا کی تحقیقات کرانے سے کیوں انکار کر رہی ہے کیوں کہ تحقیقات سے ہی تو سچائی کا پتہ چلے گا۔ اور پھر جو بھی اس کے لئے ذمہ دار ہو۔ اس کو سزا ملنی چاہیئے لیکن ہمارے ملک کی بدقسمتی یہ ہے کہ بڑے سے بڑا حادثہ بھی ہو جاتا ہے تو اس کی اوّل تو ٹھیک تحقیقات ہوتی نہیں اور اگر تحقیقات ہوتی بھی ہیں تو مجرموں کو سزا نہیں ہوتی۔ اب ۶ دسمبر کو ایودھیا میں جو واقعہ ہوا۔ پورا ملک کانپ اٹھا اور ہندوستان کا دنیا کے سامنے سر جھک گیا لیکن آج تک اس معاملے کا کوئی اطمینان بخش حل نہیں نکلا۔

بمبئی میں جب بم کا دھماکہ ہوا تھا تو بہت لوگوں نے اس اندیشے کا اظہار کیا تھا کہ یہ انتقامی کارروائی ہو سکتی ہے۔ اب یہ انتقامی کارروائی تھی یا نہیں تھی اس کا بھی پتہ نہیں چلا۔ یہ واقعہ جو ہوا ہے اس میں جن طاقتوں کا ہاتھ ہے۔ آخر ان کا مقصد کیا ہے یہ معلوم ہونا چاہیئے۔ پورے ملک میں اس وقت فرقہ پرستی ایک جنون کی صورت اختیار کر چکی ہے۔ میں ان لوگوں میں سے ہوں جو ہر قسم کی فرقہ پرستی کے خلاف ہیں۔ چاہے وہ کسی کلر کا ہو۔ کسی رنگ کا ہو کسی مذہب کا ہو کیوں کہ فرقہ پرستی سے کوئی مسئلہ حل ہونے والا نہیں ہے۔ ایسا لگتا ہے کہ ایک دھماکہ دوسرے دھماکے کو دعوت دے رہا ہے۔ یہ سلسلہ آخر کب تک چلے گا۔ اس لئے حکومت کو اس معاملے میں خود ہی دھیان دینا چاہیئے تھا۔ اب ۴۸ گھنٹے اوپر ہو گیا۔ آخر ہم لوگوں کو کھڑے ہو کر مانگ کرنی پڑتی ہے کہ ہوم منسٹر صاحب بیان دیں۔ اس سے یہ بات سمجھ میں آتی ہے کہ حکومت کو جتنا چوکس رہنا چاہیئے تھا اتنی تو وہ چوکس نہیں ہے۔ پانی سر سے اونچے ہو چکا ہے۔

میڈم۔ ان طاقتوں کو جو اس ملک کو بچانا چاہتے ہیں مل کر فرقہ پرستی کے اس جنون کا مقابلہ کرنا ہوگا تبھی ہم لوگ بچ سکیں گے ورنہ بربادی میں کوئی شک وشبہ نہیں ہے]

† [ ] Transliteration in Arabic Script.

उपसभाध्यक्ष (श्रीमती सुषमा स्वराज) : अब गृह राज्य मंत्री इस बहस का जवाब देंगे।

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): Madam, first of all I share the concern of the House as expressed by hon. Members from all sections of the House. My esteemed colleague, the Minister of State for Internal Security, Mr. Rajesh Pilot, has rushed to the spot, and I am told just now that he has just returned. He has had detailed talks with the Chief Minister, and detailed information has been made available to him. I can only assure the House that he will come and apprise the House about the whole incident that has taken place there.

Madam, the Government is accused of taking the incident lightly, and I would like to repudiate that. Immediately on getting information, the hon. Prime Minister deputed Shri Rajesh Pilot to rush to the spot and have interaction with the State Government. He has just returned. Therefore, here I am not going to take much time of the House.

Particularly, Mr. Gopalsamy and his other colleagues from Tamil Nadu have expressed their views. Some are in favour of a local police investigation. About the doubts expressed with regard to the integrity of the police.........

SHRI V. GOPALSAMY: You have not followed my point. For what reasons is the Chief Minister demanding a CBI inquiry? Because She has confessed that the police force has become irrelevant?

SHRI P.M. SAYEED: I am not in a position to reply to his queries now. You know that in the Bombay bomb blast, the State Government wanted the State agency to be engaged. We said, all right, let the State agency go into it. But what we have done is, we have made available the services of all the agencies so that the culprit is brought to book. Here also, Madam, I can only tell the House that, whether the State Government wants a CBI inquiry to probe into the matter or the State agency to go into it, these are matters to be settled in consultation with the State Government. My colleague may be in a position *to* tell you about that here. But I can make one thing clear that it is a grave situation. The country cannot afford to be divided on these issues on party lines. We all ourselves will have to be determined to tackle the issue in a united manner. So, I am happy to note such a trend here in the discussion.

Regarding Mr. Pramod Mahajan's points, he has raised here particularly about our Ambassador to the United Arab Emirates. Off-hand I am not in a position to react to it because he has said many things which have to be dealt with. I don't think that with such records, antecedents, Government of India will again send such persons. But at this juncture I am not presuming that he was indulging in such things; I am not in a position to commit At the same time, the House can rest assured that if there is anything of such nature in the functioning of these persons anywhere for that matter, whether it is the United Arab Emirates or anywhere else, Government will never give in to such adventure.

Therefore, I may only inform the House that my colleague will be apprising you of the whole situation regarding this blast. At this juncture I will only express my sympathy to the bereaved families.

SHRI V. GOPALSAMY: When will Mr. Rajesh Pilot apprise us of it today? By what time?

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Let me ask him. ... *(Interruptions)*

SHRI V. GOPALSAMY: I am on a point of order.

THE VICE CHAIRMAN (SHRIMATI SUSHMA SWARAJ): 1 am asking him the same thing.

SHRI V. GOPALSAMY: I want to know when Mr. Rajesh Pilot will come to this House and apprise this House of the situation. ...*(Interruptions)*

आप कुछ बता सकते हैं कि राजेश पायलट जी कब लौट रहे हैं, कब यहां आएंगे? आपने कहा कि आपके कुलीग ..(व्यवधान).. एक मिनट। अब आप बोलने देंगे या नहीं? जो सवाल आप पूछ रहे हैं, वह मुझे उनसे कहने तो दीजिए।

SHRI V. GOPALSAMY: It is very vague.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Please sit down. Let me ask him. ...*(Interruptions)*

He has said that his colleague will aoprise us of the same.

SHRI P. M. SAYEED: Since he has arrived just now ...

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): When is he expected?

SHRI P. M. SAYEED: If possible today itself, maybe, but I am not in a position to say.

उपसभाध्यक्ष (श्रीमती सुषमा स्वराज) : समय बता सकते है आप ?

SHRI P. M. SAYEED: Madam, he has arrived today ...*(Interruptions)*

SHRI V. GOPALSAMY: Madam, it is a very vague statement.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Let me ask him. Let him make a statement.

SHRI V. GOPALSAMY: But he says, "If possible." What does he mean by "If possible"?

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): I am asking him.

SHRI V. GOPALSAMY: He has landed in Delhi.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): You sit down. Then only I can ask him.

SHRI V. GOPALSAMY: What is the difficulty for Mr. Rajesh Pilot in coming to this House? What hindrance has he got?

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Let me ask him.

SHRI GURUDAS DAS GUPTA (West Bengal): In the morning. Madam Alva at about 12 O'clock, informed the House that Mr. Rajesh Pilot had just arrived. It was three-and-a-half hours back. Now the hon. Minister of State for Home makes the statement that he has just arrived.

SHRI PRAMOD MAHAJAN: It is like just married.

SHRI GURUDAS DAS GUPTA: Therefore, we would like to know from the Government how long the Government will take or Mr. Pilot will take to prepare, to be able, to be in a condition to come and deliver a statement in this House.

उपसभाध्यक्ष (श्रीमती सुषमा स्वराज) : मैं बिल्कुल जानना चाहूंगी अगर आप मुझे जानने का मौका दें। मैं यही पूछ रही थी उनसे, आप लोग मुझे जानने का मौका कहां दे रहे हैं? जब गोपाल-सामी जी खड़े हुए, उसी के बाद से मैं उनसे पूछना चाहरही हूं कि आप मुझे सही समय बताइए। मिस्टर मिनिस्टर, आप मुझे बताइए उनसे पूछकर कि वे कितने बजे इस सदन में आएंगे? मुझे स्पेसि-फिक टाइम चाहिए ताकि मैं सदन को बता सकूं कि वे कितने बजे आएंगे और आप लोगों से भी मेरी दरख्वास्त है कि आप लोग चुप करेंगे तो मैं पूछूंगी। मैं उनसे जानना चाह रही हूं। आप लोग बोलने देंगे तो कोई बोलेगा।

Please sit down :

SHRI S. MUTHU MANI: I am very sorry to say that they had taken a very keen interest only in regard to the Bombay blasts. In the case of the...

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): You please sit down.

SHRI S. MUTHU MANI: What are they doing in the case of the bomb blast in Madras? They are trying...

THE VICECHAIRMAN (SHRIMATI

जब मैं पूछ रही हूं, वह बोल भी नहीं पा रहे हैं कि उससे पहले आप लोग खड़े हो जाते हैं। . . . (व्यवधान) आप हमें राजेश पायलट जी से पूछकर बताइए कि वह, कितने बजे इस सदन में आएंगे ताकि मैं यहां सदन के सदस्यों को बता सकूं कि वह इतने बजे आएंगे।

"My colleague will come and apprise of the situation" but, when would he come?

श्री पी०एम० सईद : महोदया, मैंने आपसे यह अर्ज किया था कि सभा की जो फीलिंग्स हैं, वह मैं पहुंचा दूंगा और वह कब तक कितने बजे तक आ सकते हैं . . . (व्यवधान)

SUSHMA SWARAJ): Mr. Muthu Mani, I am asking you to sit down.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Please sit down.

मैं बोल रही हूं न।

SHRI KAMAL MORARKA: Madam, please save us...*(Interruptions)*

उपसभाध्यक्ष (श्रीमती सुषमा स्वराज): आप मुझे सेव करने की सिचुएशन में आने दीजिए। सब एक साथ खड़े हो जाते हैं। उन्होंने जो बात की उसको मैं रिएक्ट तो करूं। प्लीज, मि० उपेन्द्र।

SHRI P. UPENDRA: Madam. I am on a point of order.

उपसभाध्यक्ष (श्रीमती सुषमा स्वराज) : मुझे मालूम है पोइंट आफ आर्डर कैसे डील करना है। . . . (व्यवधान). आपने कहा कि फीलिंग्स कन्वे कर देंगे। यह रस्म अदायगी मुझे नहीं चाहिए। मैंने आपसे सीधे-सीधे कहा कि आप मुझे उनसे पूछकर समय बताइए कि इतने बजे वह इस सदन में आएंगे, ताकि मैं सदस्यों को सूचित करूं कि वह इतने बजे आएंगे।

SHRI P. UPENDRA: Madam, that is the job of the Parliamentary Affairs Minister. How are you insisting on this Minister? How can he answer?

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): It is a collective responsibility. Mr. Upendra, this it no point of order.

SHRI P. UPENDRA: How can he answer for his colleague, when it is the duty of the Parliamentary Affairs Minister?

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): It is a collective responsibility.

पार्लियामेंट्री एफ्फेयर्स मिनिस्टर मुझसे इजाजत लेकर गए हैं। . . . (व्यवधान) आप मुझे बोलने देंगे . . . (व्यवधान)

SHRI V. GOPALSAMY: Madam, I am on a point of order.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Please, Mr. Gopalsamy. Why are you interrupting unnecesaarily?

पार्लियामेंट्री एफ्फेयर्स मिनिस्टर मुझसे इजाजत लेकर गए हैं। ऐसे नहीं चल गए हैं। पार्लियामेंट्री एफ्फेयर्स मिनिस्टर का वहां तीन बजे बिल था। वह मुझसे इजाजत लेकर गए हैं।...(व्यवधान) कलक्टिव रेस्पोंसिबिलिटी है, वह बाकायदा बता सकते हैं। आप मंत्री रहे हैं, उपेन्द्र जी।

श्री. पी. एम. सईद : महोदया, मैंने कहा कि मैं तो उनको कांटेक्ट करके यहां रिपोर्ट कर दूंगा।

उपसभाध्यक्ष (श्रीमती सुषमा स्वराज) : जी हा, बिल्कुल ठीक है। आप उनको कांटेक्ट करिए और मुझे रिपोर्ट करिए कि वह कितने बजे आएंगे।

The matter i* over now.

SHRI V. GOPALSAMY: Madam, I am on a point of order.

श्री संघ प्रिय गौतम (उत्तर प्रदेश) : मेरी एक आपत्ति है, मैडम।

उपसभाध्यक्ष (श्रीमती सुषमा स्वराज) : उनकी भी आपत्ति है, उनका भी पोइंट आफ आर्डर है।

will allow you.

श्री संघ प्रिय गौतम : उपसभाध्यक्ष महोदया, मेरी एक आपत्ति है।

उपसभाध्यक्ष (श्रीमती सुषमा स्वराज) : क्या आपत्ति है आपकी।

श्री संघ प्रिय गौतम : गृह मंत्री जी को यहां पर तथ्यों को लेकर सदन को बताने के लिए बुलाया गया था, हमने रस्म अदायगी के लिए नहीं बुलाया।

उपसभाध्यक्ष (श्रीमती सुषमा स्वराज) : वह आपत्ति तो हो गई।

श्री संघ प्रिय गौतम : यह गृह मंत्री रस्म अदायगी कर रहे हैं और...(व्यवधान) हमारे सदन का समय नष्ट किया जा रहा है।...(व्यवधान)

उपसभाध्यक्ष (श्रीमती सुषमा स्वराज) : मि. गौतम, प्लीज सिट डाउन, आप मेरे वाले शब्द रिपीट न करिए। यह बात मैं उनको कह चुकी हूं।..(व्यवधान)

What is your point of order.

SHRI V. GOPALSAMY: My point of order is very simple. The House was adjourned twice. The Minister of State for Parliamentary Affairs, Madam Margaret Alva, informed the House that Mr. Rajesh Pilot would make a statement in this House today. Now, the hon- Minister says, "If possible he will apprise the House." We want to get a categorical reply from the Government. Today itself the Minister should give a statement.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): What is the point of order in this? I have categorically instructed. After that I do not think there is any need for a point of order. Mr. Gopalsamy, please bear with me. *(Interruptions)* No, this is not done- So, categorically I have instructed him and he says, yes, he will contact and come back to the House and tell me the specific time. Now, this matter is over. We now take up the matter of murder of Telugu Desam M.L.A., Shri P. Siva Reddy, in Hyderabad. Mr. Padmanabham.